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# Punjab Silkworms (Regulation And Control) Ordinance, 1972

### 6 of 1972

[24 March 1972]

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## Punjab Silkworms (Regulation And Control) Ordinance, 1972

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An Ordinance to amend and regulate the production, supply, possession and rearing of silkworms Preamble.- WHEREAS it is expedient to control and regulate the production, supply, possession and rearing of silkworms; NOW, THEREFORE, in pursuance of the Martial Law Proclamation of 25th March, 1969 read with the Proclamation of 20th December, 1971, and the Provisional Constitution Order, and in exercise of all powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

# 1. Short Title, Extent And Commencement :-

- (1) This Ordinance may be called the Punjab Silkworms (Regulation and Control) Ordinance, 1972.
- (2) It extends to the whole of the Punjab.
- (3) It shall come into force at once.

### 2. Definitions :-

In this Ordinance, unless there is anything repugnant in the subject or context-

- (a) "Government" means the Government of the Punjab;
- (b) "prescribed" means prescribed by rules;
- (c) "rules" means the rules made under this Ordinance; and
- (d) "silkworms" include silkworm seeds and silk cacoons.

# 3. Production, Possession, Supply And Rearing Of Silkworms:

- (1) No person shall produce, supply, possess or rear silkworms except in accordance with the provisions of this Ordinance and the rules.
- (2) Government may, on application made to it and on payment of such price as may be fixed and on such terms and conditions as may be prescribed, supply silkworms to any person.
- (3) Government may authorise any person to perform its functions under sub-section (2), on payment of such fee and in such manner as may be prescribed.

### 4. Power To Enter Search And Seize Silkworms :-

- (1) Any officer authorised by the Government in this behalf may enter and search any premises where he has reason to believe that an offence under this Ordinance has been, is being or is about to be committed and may seize the silkworms in respect of which such offence has been, is being or is about to be committed.
- (2) If any officer of the Government referred to in sub-section (1) requires police assistance for carrying out the purposes of this Ordinance, he may send requisition to the officer incharge of a police station who shall, on such requisition, render the necessary assistance.

# 5. Penalty:-

- (1) Whoever contravenes any of the provisions of this Ordinance or the rules shall, on conviction before a magistrate, be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to five hundred rupees or with both.
- (2) The court trying an offence under this Ordinance may order that-

- (a) the silkworms involved in the offence shall be destroyed under the supervision of an officer authorised by Government in this behalf; and
- (b) on the recovery of the fine imposed under sub-section (1), an amount not exceeding half of the amount of fine shall be paid as reward to the person giving information in respect of the offence.

## 6. Cognizance Of Offence :-

No court shall take cognizance of an offence under this Ordinance except on a report in writing of the facts constituting such offence by a person authorised by Government in this behalf.

## 7. Delegation Of Powers :-

Government may, by notification in the official Gazette, order that all or any of the powers exercisable by it under this Ordinance, shall also be exercisable by any officer subordinate to it.

### 8. Power To Make Rules :-

Government may make rules to carry out the purposes of this Ordinance.